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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Off No. 226 196

V. Narayanan

Applicant(s)

vs
Union of India & ors

Respondent(s)

Mr. K.C. Deka, C.C. Deka
R.K. Saikia, D. Thakuria

Advocates for the applicant(s)

Mr. S. Ali, Mr. Chakraborty

Advocates for the Respondent(s)

Office Notes	Date	Courts' Orders
This application is in form and within time C. F. of Rs. 50/- deposited vide JPC-SD No 444466 Dated ... 3-10-96 6 M. Narayanan D.Y. Registrar 7/10/96 S.R.	8-10-96	Learned counsel Mr. G.C. Deka alongwith Mr. D. Thakuria for the applicant. Sr.C.G.S.C. Mr. S. Ali for the respondents. Heard Mr. Deka for Admission. The applicant has impugned the order No. 2-3/96-Admn dated 23-8-96 transferring him to Calcutta. The applicant has submitted representation dated 19-9-96 and representation dated 23-9-96 for consideration and cancellation of the transfer order. This representations are pending disposal of the competent authority of the respondents. This application need not be admitted at this stage. The application is disposed of with the directions to the respondent No. 1, the Secretary, Education Department, Ministry of Human Resources Development, New Delhi to dispose of the representation dated 19-9-96 and dated 23-9-96 submitted by the applicant to him within one month from the date of receipt of this order. The respondent No. 1 shall consider the provisions of the O.M. No. 20014/383/E-IV dated 14-12-1983 while disposing of the representations. The respondent No. 1 shall dispose of the representations with a speaking order and shall communicate his decision to the applicant.

contd/-

8-10-96

Pending communication of the disposal of the representation as stated above by respondent No.1 to the applicant the respondents are directed to keep the operation of the impugned order dated 23-8-96 in abeyance.

Application is disposed of.

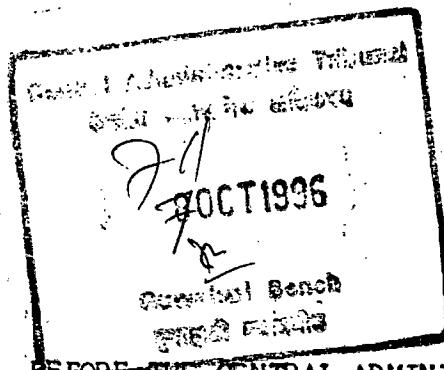
Copy of this order be furnished to the counsel of the parties.

6
Member 9/10

lm

6
9/10/96
Copy of order
issued to the respn.
was sent by
speed post at
the cost of applicant

6
9/10



BEFORE THE CENTRAL ADMINISTRATION TRIBUNAL :: GUWAHATI BRANCH.

An application under Section 19 of the
Administration Tribunal Act, 1985.

O.A. No. 226 of 1996.

V. Narayanan

Versus

Union of India & others.

Contd....2.

Received 6/1/

C. Fisher
SFC 586
2/10/26

OD 226/96

Annexure Page No.

Sl. No.

1. Notification No. 2-3/96- Adm 23/29, 8.1996 by the Central Hindi Directorate, New Delhi Transferring the Applicant to Calcutta ignoring the circular of 1983 (Annexure II). I 10

2. D.M. No. 20014/3/83/E, IV dated 14.12.1983 issued by the Central Government relating to allowances and other facilities given to the Central Government employees posted in the NE region (Extract photocopy from All India Services Law Journal 1992(2) as Circulated and referred by the Guwahati Bench of the Central Administration Traning in re- Vinod Kumar & Ors, Vs. Union of India & Ors. II 11

3. Extract photocopy of the Central Government Notification extending the facilities of Annexure II permanently by adding further improvement in the facilities as referred to the Guwahati Bench of the Central Administration Tribunal in the case referred supra. III 12

4. Notification appointing the petitioner as regional officer in the Central Administration Hindi Directorate. IV 13

5. Memo No. 5-18/90/Adm/263/Adm, Central Hindi Directorate dated 23.8.93 V 15

6. The representation by the applicant to Government dated 21.3.94. VI 16

7. Another representation by the petitioner dated 1.1.96. VII 17

8. Representation of the petitioner to Government dated 19.9.96 and 23.9.96 VIII 18
VIII A 20

Contd....3

BEFORE THE CENTRAL ADMINISTRATION TRIBUNAL :: GUWAHATI BENCH.

V. NARAYANAN

versus

UNION OF INDIA & OTHERS

O.A. NO. OF 1996

1. Petitioner of the Applicant :-

Shri V. Narayanan

Regional officer (NE)/Deputy Director(L)

Central Hindi Directorate

Jaynagar,

P.O. Khanapara, Guwahati- 781022.

2. Petitioner of the Respondents :-

(i) Union of India,

represented by the Secretary,

Education Department Ministry

of Human Resources Development,

Shastri Bhawan, New Delhi 110001.

(ii) Director, Central Hindi Directorate

No.7 West Block ,P.K.Puram,

New Delhi- 110066.

(iii) Shri Kishore Vaswani

Regional officer, designated

Deputy Director, Central

Hindi Directorate

Shastri Bhawan (Language)

Chennai .6

(iv) Shri K.K.Singh

Deputy Director(Language)

Central Hindi Directorate

No. 7, West Block, P.K.Puram,

New Delhi-66.

3. That Application is against the notification No. F. 2-3/96- Aden- dated 23/29.8.1996 transferring the Applicant from Guwahati to Calcutta (vide Annexure I) ignoring the provisions of Annexure II.

4. The applicant declares that the subject matter of the application is within the jurisdiction of the Guwahati Bench of the Central Administration Tribunal.

5. The Applicant further declares that the application is within the limitation prescribed by under section 21 of the Administration Tribunal Act, 1985.

6. Facts of the Case

(i) The Applicant was first appointed as a Central Government Guwahati employee in 1975 and was posted as Hindi Pradhyapak in the Department of official language Ministry of Home affairs in coimbatore in Tamilnadu.

(ii) Thereafter, after serving in various posts in various Capacities under the Central Government without any break in service, the applicant joined as Regional officer, in the Central Hindi Directorate under the Ministry of Human Resources Development in Guwahati in the N E Region, on 12-9-1990 and has been serving in that post till date (vide annexure IV).

(iii) After serving for two years in the N E Region, the applicant represented to the Central Hindi Directorate to get himself transferred to his place by choice in terms of the Government Circular of 1983 vide annexure II, read with annexure III but he was informed to represent to the Central Government vide Annexure V.

(iv) There after the applicant represented to the Central Government vide annexure VI.

(v) As no reply was received, the applicant again represented his case on 1-1-96 vide annexure VII.

(vi) On 18.9.96, the applicant was rather horrified after receiving his transfer order to Calcutta instead of to the place of his choice vide annexure I.

(vii) Against this order of transferred, the applicant petitioner represented to the authorities on 19.9.96, vide annexure VIII and annexure VIII A dated 23.9.96.

(viii) The applicant has not yet received any response to the representation dated 19.9.96 and 23.9.96 as the transfer order has not been stayed or modified but on the other hand, it has been learnt that the officer posted in place of the applicant is almost ready to come to Guwahati on which event the applicant is likely to suffer irreparable loss and hardship besides rendering his family suffer in agony and anxieties.

(ix) The Applicant begs to state that he has by now completed six years in the N E Region which is normally considered to be an area of difficult posting impelling the central Government to decide and fix tenures of posting as enumerated in Annexure II & III. Under these circumstances the applicants reasonably claim to be posted in a place of his choice as per the provision of these annexures. The applicant feels most arbitrarily discriminated when he finds that some of his colleagues in the same rank in the same directorate, who had never been posted in the N E Region have been allowed to serve for more than 10 years in their places of choice/or in the places of their first posting. The applicant further feels deprived of natural justice when he recollects that the respondent No.4 who is in the same capacity as that of the applicant has been serving in the same place for ~~more~~ more than 12 years.

(x) The applicant has already represented to the Government that he has been deprived of his family attachment for no fault of his own as his family members composing of a dependent old mother of 77 years are unable to come to this region because of the tension prevailing in this ~~part~~ part particularly during the last two to three years causing much agony and tension to the applicant and his family members.

7.

Details of remedies Exhausted.

The applicant has submitted representation from time to time to the concerned authorities as detailed herein above.

8.

The applicant has not filed any other application a writ petition or suit regarding this matter in any court and no such case is pending anywhere.

9.

Refiefs sought and Grounds :-

The applicant prays for immediate Cance{;ation/ setting aside of the impugned transfer order dated 23/29.8.1996 (AnnexureI) by direcring the Respondent Nos. 1 & 2 to stay operation of the impugned order till disposal of this Application, on the following grounds amongst others :-

(A) For that, non observance of the criterion laid down in respect of fixed tenures of posting of the Central Government employees in the N E Region in respect of the present applicant is violation of Article 14 read with Article 16 of the constitution particularly when few other officers' of the same rank states and service have been being posted in the places of their choice for years together by depriving the Applicant of his reasonably legitimate claim . Respondent No.4 has been in Madras for more than 12 years without having been required to serve in the N E Region even for a single day. The applicant feels that he has been deprived of equal opportunity in the matter of employment/ posting.

B. For that, by not transferring the Applicant to a place of his choice after more than 3 fixed tenures (the applicant has completed three tenures on 12.9.96) in the Region, the Respondents Nos. 1 and 2 have violated the principles fixed by the Central Government to the detriment of the interest of the applicant and welfare and well being of his family members including a member more than 77 years old. The applicant feels that he has not been treated fairly and squarely in matters of posting.

that,
C. For, the applicant happens to be the only officer in the Central Hindi Directorate who has command over both Hindi and Tamil and by depriving him of his posting in Madras the Respondents have misutilized/ under utilized his service to the Nation for the propagation of Hindi Language in the State of Tamilnadu.

D. For that, it has been admitted fact that serving in the N E Region in recent times has been quite difficult and hazardous and keeping the applicant for more then 3 fixed tenures is not only unfair but is discriminatory and violation of principles of natural justice.

It is therefore, prayed that the hon'ble Tribunal will be pleased to admit this application, issue notices on the opposite parties and after hearing the parties be pleased to set aside/ modify the transfer order of the Applicant in terms of the Government policy regarding posting in the N E Region and pending the final decition the Hon'ble tribunal may be pleased to stay the impugned notification of Annexure- 1.

10. Interim order :-

It is further prayed that pending disposal of the ~~applicent~~ application, the Hon'ble Tribunal may be pleased to stay the operation of the impugned notification and direct the respondents Nos. 1 and 2 not to implement the impugned transfer order of the Applicant.

11. Postal order No. 8 11 444466 dated 3.10.1996
issued by the Guwahati Head Post office.

VERIFICATION

I, Shri V.Narayanan/S/O K.Venkatachalam aged about 47 years and presently ^{serving} as Regional officer NE/Deputy Director (L) under the Central Hindi Directoate in Jyotanagar, Khanapara under the Dispur Police station in the District of Kamrup do hereby verify that the contents of paragraphs 1 to 8 & 11 are true to the best of my knowledge and belief and those made in paragraphs 9 and 10 ^{Submission} are believed to be true on legal advice and ~~be~~ that I have not suppressed any material fact.

Signed on this 3rd day of October, Nineteen hundred and Ninety six Anno Domini.

V. Narayanan
(V.Narayanan)
Applicant.

BY HAND/REGISTERED

F.No. 2-3/96-Admn.
 Government of India
 CENTRAL HINDI DIRECTORATE
 Ministry of Human Resource Development
 (Department of Education)

West Block VII, R.K.Puram,
 NEW DELHI-110066

Dated: 23.8.1996

ORDER

Consequent upon his promotion to the post of Deputy Director (Language), Shri K.K. Singh, Deputy Director (Language) is posted at Regional Office (North-East), Guahati w.e.f. 23.8.1996. He is directed to join the new post at Guahati within the joining time as admissible under the rules.

Shri V. Narayanan, Deputy Director (Language) in the Regional Office (North-East) Guahati is hereby transferred to Regional Office (East) Calcutta. He is directed to hand-over the charge of Regional Office (North-East) Guahati to Shri K.K. Singh and take over the charge to Regional Office (East) Calcutta.

The above officers are entitled for joining time, joining time pay, transfer T.A. admissible under the rules.

(Dr. G.P. Vimal)
 Director

1. Shri K.K. Singh, Deputy Director (Language).
2. Shri V. Narayanan, Deputy Director (Language), Regional Office (North-East), Guahati.
3. Personal file of Shri K.K. Singh.
4. Service Book of Shri K.K. Singh.
5. Personal file of Shri V. Narayanan.
6. Service Book of Shri V. Narayanan.
7. P.A. to Director, C.H.Dte.
8. P.A. to Administrative Officer, C.H.Dte.
9. General Editor.
10. Regional Office (East), Central Hindi Directorate, 'Narayani', 27, Broboune Road, Calcutta-700001.
11. Regional Office (North-East), Central Hindi Directorate, Jayanagar, Khanpara, Guahati-22 (Assam).
12. Office Order File.
13. Accounts SEction, Central Hindi Directorate- 2 copies.
14. S & S Section, Central Hindi Directorate.
15. F.C. Section, Central Hindi Directorate.

West
 C. Office
 23/8/96
 A. u/wgk

19. The applicants have annexed various office Memoranda/Circulars issued by the Central Government since 1983 onwards to make out their case. Annexure I is the Office Memorandum No. 20014/383-E-IV dated New Delhi the 14th December, 1983, stipulating improvement in the allowances and facilities for civilian employees of the Central Government in the States of the North Eastern Region. The relevant portion of this annexure is as under-

"Subject - Allowance and facilities for civilian employees of the Central Government serving in the State and Union Territory of North-Eastern Region- improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North-Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows:-

(i) Tenure of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training etc in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/ Union Territories of the North-Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Weightage for Central deputation/training abroad and special mention in Confidential Records

Satisfactory performance of duties for the prescribed tenure in the North East shall be given due recognition in case of eligible officers in the matter of -

- (a) promotion in cadre posts;
- (b) deputation to Central tenure posts; and
- (c) courses of training abroad.

The general requirement of at least three years service in a cadre post between two Central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North East.

A specific entry shall be made in the C.R. of the employees who rendered a full tenure of service in the North-Eastern Region to that effect.

.....
.....
These orders will take effect from 1st November, 1983, and will remain in force for a period of three years upto 31st October, 1986".

*After due
consideration
C. G. S.
11/10/83*

Annexure III

20. Although these allowances and facilities under Annexure I were initially meant for a period of three (3) years from 1.11.1983, but subsequently the period was extended from time to time vide office Memorandum (a) No. 20014/3/83-E-IV dated 29.8.1986; (b) No.20014/3/83-E-IV/E-II (B) dated 11.5.1987; (c) No.; 20014/3/83-E-IV/E-II(B) dated 28.7.1987 ; (d) No. 20014/3/83-E. IV/E-II (B) dated 15.7.1988 issued by the Government of India, Ministry of Finance, New Delhi; and finally these facilities and allowances were made admissible permanently adding further improvement vide Government of India, Office Memorandum No. 20014/16/86/E-IV/E-II(B) dated New Delhi the 1.12.1988 (Annexure II).

21. Relevant part of this Annexure II dated 1.12.1988 is as follows:-

“Subject: Improvement in facilities for Civilian employees of the Central Government serving in the States of North-Eastern Region, Andaman and Nicobar Islands and Lakshadweep.

The undersigned is directed to refer to this Ministry's OM No. 20014/3/83-E.IV dated 14th December, 1983 and 30th March, 1984 on the subject mentioned above and to say that the question of making suitable improvements in the allowances and facilities to Central Govt. employees posted in North-Eastern Region comprising of the State of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachal Pradesh and Mizoram has been engaging the attention of the Govt. Accordingly the President is now pleased to decide as follows:

(i) **Tenure of posting/deputation:**
The existing provision as contained in the Ministry's OM dated 14.12.1983 will continue.

(ii) **Weightage for Central deputation and training abroad; special mention in confidential records:**
The existing provision as contained in this Ministry's OM dated 14.12.1983 will continue. Cadre authorities are advised to give due weightage for satisfactory performance of duties for the prescribed tenure in the North-East

“in the matter of promotion in the cadre posts, deputation to Central tenure post and courses for training abroad”.

In paragraph 2 of this Annexure II further states—

"These orders will also apply mutatis-mutandis to officers posted to N.E. Council, when they are stationed in the N.E. Region."

ates  ~~ates~~ ~~ates~~ ~~ates~~ ~~ates~~ ~~ates~~

No.F.5-19/88-D.II(L)
 Government of India
 Ministry of Human Resource Development
 (Dept. of Education)

New Delhi, the 30th March, 1990.

MEMORANDUM

Subject: Recruitment to the post of Regional Officer in the Central Hindi Directorate, Ministry of Human Resource Development, Deptt. of Education.

On the recommendation of the Union Public Service Commission, the President is pleased to offer Shri V. Narayanan, Hindi Officer in the Department of Telecommunications at Madras, the post of Regional Officer (East) Central Hindi Directorate in the Ministry of Human Resource Development, Department of Education in the pay scale of Rs.3000-100-3500-125-4500 as a direct recruit. His initial pay will be fixed according to rules in the above scale of pay. He will be entitled to draw dearness and other allowances at the rates admissible under the rules and subject to conditions laid down in rules and orders governing the grant of such allowances in force from time to time.

2. The terms of appointment are as under:

- i. The period of probation is one year from the date of appointment, which may be extended at the discretion of the competent authority. Failure to complete the period of probation to the satisfaction of the competent authority will render the appointee liable to be discharged from service.
- ii. The appointment may be terminated at any time by a month's notice given by either side viz. the appointee or the appointing authority, without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him of a sum equivalent to the pay and allowances for the period of notice or the unexpired period thereof.
- iii. The appointment carries with it the liability to serve in any part of India or abroad.
- iv. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

...2/-

After Revised
C. grt
UICgb

42-

3. If Shri V. Narayanan accepts the offer on the above terms, he should communicate his acceptance through the General Manager Telecom, Tamilnadu Circle, Madras to the Ministry and assume charge of the post of Regional Officer(East), Central Hindi Directorate.

DK Panwar
(D.K. PANWAR)
DIRECTOR(L)

✓Shri V. Narayanan,
A/7, P&T Quarters,
Ashok Nagar,
MADRAS-83

*Ans 1 P
C. D. S. 9/6
C. D. S. 9/6
* 1/1/2/6*

dit: "रामेश्वर"
Tele: "Rambhoomi"

रिक्ति/No. 5-18/90-Admn./ 203

MINISTRY OF HUMAN RESOURCE DEVELOPMENT
GOVERNMENT OF INDIA
केन्द्रीय हिन्दी निदेशालय
CENTRAL HINDI DIRECTORATE
रामगढ़ संसाधन विभाग भविलय
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(शिक्षा विभाग/Dept. of Education)
वैस्ट ब्लॉक नं. VII, रामकृष्णपुरम्
WEST BLOCK No. VII, RAMA KRISHNA PURAM

नई दिल्ली-110066

New Delhi-110066

(शाला)
191 (Sala)

23rd August 1993

To

Shri V. Narayanan
Regional Officer
Office of the Regional Officer (North-East)
Central Hindi Directorate
M/o Human Resource Development
(Department of Education)
Jaya Nagar, Khararpura
GUWAHATI - 22

Sir,

I am to refer to your letter dated 21.7.93
regarding your transfer from Guwahati to Madras to
advise you to represent to the Ministry for the redressal
of your grievances as the Ministry is the Controlling
Authority in case of Group A Services.

Yours faithfully,

Dr. Ganga Prasad Vimal

(Dr. Ganga Prasad Vimal)
Director

W.L.T.
C. D.O.L.
A. D. S. E.
u/10/93

FROM

V. NARAYANAN,
 Regional Officer (North East)
 Central Hindi Directorate,
 Department of Education,
 Ministry of Human Resource Development,
 GUWAHATI - 22.

TO

The Secretary,
 Ministry of Human Resources Development,
 Govt. of India.

(Through proper channel)

Sir,

With reference to the Central Hindi Directorate's letter Sr13/90 - Admin/263 dated 23rd August 1993 and personal talk with the Director CHD on 16.3.94 at New Delhi, I am submitting my representation for your kind consideration, regarding my transfer from Guwahati to Madras.

Thanking you.

Yours faithfully,

V Narayanan
 (V. NARAYANAN)

Date: 21.3.94.

COPY TO:
 The Director CHD New Delhi for onward transmission.

Yours faithfully,

V Narayanan
 (V. NARAYANAN).

Date: 21.3.94.

Alles klar
 Ich bleibe
 Ihr
 A. W. G.

From

V. IARAYANAI,
Regional Officer (North East),
Central Hindi Directorate,
Department of Education,
Ministry of Human Resource
Development,
Guwahati - 22.

To

The Secretary,
Ministry of Human Resource
Development,
Govt. of India,

Sub : Transfer from Guwahati to Madras.

* * *

Sir,

With reference to the Central Hindi Directorate's letter No.5-13/90 - Admn/263 dated 23rd August 1993 (Copy-enclosed) I am submitting my representation for your kind consideration regarding my transfer from Guwahati to Madras.

I sir, took charge as Regional Officer at Guwahati on 12.09.90. I successfully completed my tenure, two years in North East on 29.10.1992 as per the G.I.M.F.O.M No.20014/3/83 E IV dated the 14.12.1983 and D.O from the Ministry of Personnel & Training Administrative Reforms & Public Grievances & Pensioners No 6/22/86 - Esst (Pay) II dated ~~June 2 1986~~ ~~June 4 1986~~.

Now sixth year I am continuing in North East. My mother is more than seventy five and I want to give her good medical facilities at Madras.

I therefore request you to consider sympathetically my request and transfer me to Madras at an early date.

Thanking you,

Yours faithfully,

V. N.
(V. IARAYANAI)

Date : 1.1.1996

Encl : Central Hindi Directorate's letter.

allotted
C. P. G. C.
Approved
4/10/96

Enclosed
Annexure VIII

From :

V. MARAYANAN
Regional Officer/Deputy Director(L)
CHD Jaya Nagar
Khanapara P.O.
Guwahati - 22

19. 9. 96

To :

THE SECRETARY
(DEPARTMENT OF EDUCATION)
MINISTRY OF HUMAN RESOURCES DEVELOPMENT
SHASTRI BHAWAN, NEW DELHI - 1

Sub : Appeal for reconsideration of transfer orders
from Guwahati to Madras.

.....

Sir,

1. I was appointed and posted as Regional Officer/Deputy Director (Language) at Guwahati Regional Office in Central Hindi Directorate on 12th of September 1990 by the Ministry of Human Resources Development, Govt. of India.

2. *8/9/2001/1383/6-IV
8/14/12/93*
Taking into account the consideration that the Govt. of India provides certain Concessions to Officials serving in the N.E.Region, I expected by transfer to Madras, the place of my choice but to my surprise I was informed that my appointment was specifically for the North Eastern Region and as such my request was turned down by CHD.

3. I appealed against this decision, arguing that no such condition was laid down in my appointment order and I was entitled to the benefits as much as any other Official according to provisions of concessions for working in the N.E.Region.

4. I have over stayed 4 years at Guwahati over and above the provided tenure of 2(two) years and am entitled to the benefits of the concessions. I am forced to maintain & establishment one at Guwahati, second at Madras where my children have to stay to get better Education & the third at my village where my aged mother of 76 years is residing

5. I understand, these provisions were made to compensate an Official for such inconveniences but to my disappointment I have been denied this benefit & am transferred to Calcutta instead of Madras. I take this as injustice done to me since the Officer concerned at Madras is continuously working for last 12 (twelve) years.

6. Before moving the matter to CAT I once again appeal you to reconsider my case and do justice to me to avoid the extreme step that I am forced to take.

7. It would not be out of place to mention at this rank that I am the only person of this rank whose mother tongue is Tamil has command over both the languages. This advantage is not being fully

*Wesley Della Della
C. D. D. D. D.
D. D. D. D. D. D.*

Annexure VIII (Contd.)

- 2 -

utilised for propagation of Hindi. No person with this background of both the languages has so far been posted at Madras in the history of Central Hindi Directorate.

8. Telegraphic intimation about the line of action going to be taken may kindly be given so that I may proceed accordingly.

Thanking you,

Yours faithfully

Sd/
 (V. MARAYANAN)
 19. 9. 96
 Regional Officer/Deputy Director
 (Language)
 Central Hindi Directorate
 Guwahati - 22

Atlast
 C. P. S. S.
 T. Grosele
 T. u. S. G.

Annexure VIII A

From : V. Narayan,
 Regional Officer (NE)/ Deputy Director (L),
 Central Hindi Directorate,
 Guwahati - 781022

To : The Secretary,
 (Department of Education)
 Ministry of Human Resources Development,
 New Delhi - 110001

Sub : Request for transfer to Madras from Guwahati

Sir,

In continuation of my telegram dt. 19/9/96 and the representations requesting for transfer to Madras I would like to draw your kind attention for the kind and sympathetic consideration of my case.

Sir, I had taken over charge as the Regional Officer at Guwahati on 12.9.90, since then I continue to serve here inspite of several requests for my transfer to Madras. In the intervening period I was perplexed to note that I have been issued with an order of transfer to Calcutta. As per the service rules as envisaged in the orders of the Ministry of Personnel, the benefit of home posting after serving in the North East for a period of two years has been denied to me inspite of the fact that I had already completed 6 years at Guwahati.

At this stage of my life having to serve two establishments, one at Guwahati and the other that my family at Madras, financial liabilities had considerably increased. Having served in Guwahati my health condition had deteriorated apart from the neglect of the failing health of my old ailing mother in my absence at the domestic front. Sir, the prejudice that has been cast upon me which I feel has been done willfully whereas an officer is still continuing to serve in Madras for more than 12 years without being disturbed.

Sir, I had placed before your high office the above facts for reconsideration of the transfer order and to post me in Madras.

Sir, if this is the reward, the Department had bestowed upon me for having served with all sincerity I am pained to digest the grave injustice and I may have to approach for further recourse in this direction. However, I hope your good offices would be kind enough to post me to Madras, accordingly I may be intimated on the line of action to be taken at the earliest.

Thanking you,
 Yours faithfully,

V. Narayan
 (V. NARAYANAN) 27/9/96

23.09.96
 Guwahati
 cc. 1. Joint Secretary (L), New Delhi - 1, & 2. Director, CHD, New Delhi

Ans
 Dr. P. K. S.
 C. G. S.
 A. U. W. J. A. K.